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SLP(C)No. 23381 OF 2003

ITEM No.51

Court No. 6

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.23381/2003

(From the judgement and order dated 30/10/2003 in CMM 769/2003
of The HIGH COURT OF DELHI AT N. DELHI)

M/S. PARNASSUS PUBLISHERS & PRIN.PVT.LTD

Petitioner (s)

VERSUS

LEGAL HEIRS OF K.C. BABBAR

Respondent (s)

(With appln(s). for permission to place addl. documents on record and
prayer for interim relief)

Date : 12/07/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVARAJ V. PATIL
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)Mr. Salman Khursid,Sr.Adv.
Mr. Imtiaz Ahmed,Adv.
Ms. Naghma Imtiaz,Adv.
Mr. Kamran Malik,Adv.
Mr. V.N. Raghupathy,Adv.

For Respondent (s)Mr. S.K. Verma,Adv.

UPON hearing counsel the Court made the following
O R D E R

Application for permission to file additional documents is allowed.

Leave granted.

Pending disposal of the appeal, the interim order passed by this Court on 8th January, 2004 sh
all continue to operate.

The appellant shall pay the rent regularly. It is open to the respondent to accept it without
prejudice to her rights and contentions.

[T.I. Rajput][Shelly Sengupta]
Court Master Court Master